



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART III

Judicial Department

THE HIGH COURT OF KERALA

(ii)

NOTIFICATION

No. B1(A)-62/2017. 3rd October 2017.

(i)

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the person mentioned in column (1) of the following schedule to be the Judicial Magistrate of the First Class to preside over the Gram Nyayalaya specified against her name in column (2) thereof from the date on which she takes charge in respect of the offences mentioned in Part I, II & III of the First Schedule attached to the Gram Nyayalayas Act, 2008.

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrate of the First Class mentioned in the following schedule to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

Name	Court
Smt. R. R. Rajitha, Addl. Munsiff, Alappuzha	Gram Nyayalaya, Ambalappuzha

Name	Court
Smt. R. R. Rajitha, Addl. Munsiff, Alappuzha	Gram Nyayalaya, Ambalappuzha

By order,

K. BABU,

Kochi-682 031. Registrar (Subordinate Judiciary).

NOTIFICATION

No. B1(A)-62/2017.

11th October 2017.

(i)

In exercise of the powers conferred by Section 11(3) of the Code of Criminal Procedure 1973, The High Court of Kerala hereby appoints the persons mentioned in column (1) of the schedule hereto attached to be the Judicial Magistrates of the First Class to preside over the Court specified against their names in column (2) thereof from the date on which they take charge.

SCHEDULE

Name (1)	Court (2)
Smt. Smitha, M., Judicial Magistrate of First Class (Temporary), North Paravur	Judicial Magistrate of First Class (Temporary), North Paravur
Smt. Sumey Chandran, Nyayadhikari, Gram Nyayalaya, North Paravur at Chennamangalam	Judicial Magistrate of First Class, North Paravur Judicial Magistrate of First Class (Temporary), North Paravur

(ii)

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrates of the First Class mentioned in column (2) of the schedule hereto attached to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

Name (1)	Court (2)
Smt. Smitha M., Judicial Magistrate of First Class (Temporary), North Paravur	Judicial Magistrate of First Class (Temporary), North Paravur
Smt. Sumey Chandran, Nyayadhikari, Gram Nyayalaya, North Paravur at Chennamangalam	Judicial Magistrate of First Class, North Paravur Judicial Magistrate of First Class (Temporary), North Paravur

By order,

K. BABU,

Kochi-682 031. Registrar (Subordinate Judiciary).

Office of the Chief Judicial Magistrate

Kozhikode

NOTIFICATIONS

(1)

No. A1-304/13(1)/C1.

28th September 2017.

Sub:—Appointment of Additional Honorary Special Judicial Magistrate of Second Class, Kozhikode—Local Limits of the area of jurisdiction—Notification issued.

Read:—Notification No. B4 (A)-44225/08 dated 27-9-2017 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred under section 14(1) of the Code of Criminal Procedure 1973 (Act 2 of 1974), the Chief Judicial Magistrate, Kozhikode, hereby defines the local area within which the Additional Honorary Special Judicial Magistrate of Second Class, Kozhikode, whose name is mentioned under Column I of the Schedule shown under may exercise all or any of the powers with which they have been invested under the Code and by the Hon'ble High Court of Kerala, in the local area specified under column III of the schedule for a period of one year with effect from 8-8-2017.

SCHEDULE

Name of Magistrate and Court I	District II	Local Limits of Jurisdiction III
Shri M. Devakumar, Additional Honorary Special Judicial Magistrate of Second Class, Kozhikode	Kozhikode	Offences coming under the Kerala Municipality Act 1994, Municipal Corporation Act, Madras Public Health Act, Kerala Cinema Regulation Act and offences u/s 290 of IPC which arise from the limits of K o z h i k o d e Corporation and all Petty Cases arising from within the limits of Medical College Police Station which lies in Kozhikode C o r p o r a t i o n limits.

(2)

SCHEDULE

No. A1-304/13/C1.

28th September 2017.

Sub:—Appointment of Additional Honorary Special Judicial Magistrate of Second Class, Kozhikode—Conferring powers u/s 190(2) of Cr. PC. 1973 (Act 2 of 1974)—Notification issued.

Read:—Notification No. B4 (A)-44225/08 dated 27-9-2017 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred under section 190 (2) of the Code of Criminal Procedure 1973 (Act 2 of 1974), the Chief Judicial Magistrate, Kozhikode, is hereby specifically empowers the person appointed by the Hon'ble High Court of Kerala as Additional Honorary Special Judicial Magistrate of Second Class, Kozhikode, whose name is shown under Column I of the Schedule given under to take cognizance u/s 190 (1) of the Code of Criminal Procedure 1973 of such offences which are within their competence to enquire into or try for a period of one year with effect from 8-8-2017.

<i>Name of Magistrate</i>	<i>Powers</i>
I	II
Shri M. Devakumar, Makkolath House, Ummalathoor Thazham, P. O. Medical College, Kozhikode-673 008	(a) Upon receiving a complaint of facts which constitutes such offences (b) Upon Police report of such facts (c) Upon information received from any person other than a Police Officer or upon his own knoweldge that such offences has been committed

(Sd.)

Chief Judicial Magistrate.